

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 911/2025

[Arising out of impugned final judgment and order dated 24-10-2024 in CRM-M No. 53117/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

HIMANSHU GIRDHAR

Petitioner(s)

VERSUS

PANKAJ

Respondent(s)

Date : 28-03-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Ms. Swati Ahalawat, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Arguing counsel for the petitioner is stated to be in personal difficulty.
2. Relist the special leave petition after four weeks.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)